

CORRECTED ORDER
THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-665/ND/2020

IN THE MATTER OF:
Dehradun Highway Project Limited

....Applicant

SECTION
U/s 10 IBC code 2016

Order delivered on 25.09.2020

CORAM:
SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Abhishek Anand and Viren Sharma, Advocate fir IRP, Mr. Aproov Agarwal, Advocate for petitioner.

For the Respondent

: Abhiroop Dass Gupta, and Mr. Ishaan Duggal, Advocate

ORDER

Mr. Apoorv Agarwal, appearing for the petitioner conceded that in the Company Petition No. IB-725/2020, the CIRP has already been initiated against the petitioner of this case.

Considering these facts, since, the CIRP has already been initiated against the petitioner of Company Petition No. IB-725/2020, therefore, the present application has become infructuous. Hence, the same is DISMISSED as it has become infructuous.

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(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)